

ITEM NO.15

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33922/2016

(Arising out of impugned final judgment and order dated 28/07/2016 in FA No. 716/2008 passed by the High Court Of Judicature at Allahabad)

JANARDAN SINGH

Petitioner(s)

VERSUS

CENTRAL COAL FIELDS LTD AND OTHERS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 20/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. S. Guru Krishna Kumar, Sr. Adv.
Mr. Rajeev Maheshwaranand Roy, AOR

For Respondent(s) Ms. Aishwarya Bhati, AOR (N.P.)

UPON hearing the counsel the Court made the following
O R D E R

Exemption allowed.

Issue notice.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master